

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.58 OF 2004
ALLAHABAD THIS THE 27TH DAY OF JANUARY, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Dr. N. Kumar,
S/o Govind Lal Chaurasia,
R/o Manorma House,
Hill side,
Police Line, Gaya,
Bihar.Applicant
(By Advocate Sri S.K. Dey & Sri S.K. Misra)

Versus

1. Union of India,
through the General Manager,
E.C. Railway,
Hajipur, District- Hazipur,
Bihar.
2. The Dy. Chief Personnel Officer/
IR&W E.C. Riy. Hajipur,
Bihar.
3. The D.R.M. E.C.R/Mughalsarai,
District-Varanasi.

.....Respondents

(By Advocate Sri K.P. Singh)

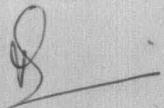
ORDER

By this O.A., applicant who is, Senior Divisional G grade officer had challenged his transfer from Gaya to Dhanbad. The impugned order had been passed by Dy. C.P.O./ I.R.&W for General Manager(P) of East Central Railway (Page 7).



2. From the averments made in the O.A. it is clear that applicant is a resident of District Gaya, Bihar, therefore, according to me, this case should be filed at Patna as this Tribunal would have no jurisdiction over such matter.. Counsel of the applicant submitted that since spare letter has been issued from the office of D.R.M., Mughalsarai, therefore, this case could be filed within the jurisdiction of Allahabad Bench of the Tribunal, but I am not satisfied with the said contention because neither applicant is posted at Mughalsarai nor the order transferring applicant has been passed from Mughalsarai Division. On the contrary the impugned order has been issued from the office of ~~General~~ Manager, East Central Railway, Hazipur, Bihar, that is why applicant has impleaded the Dy. Chief Personnel Officer/I.R.&W, East Central Railway, Hazipur, Bihar as the respondent.

3. The O.A. is, therefore, dismissed for want of jurisdiction. However, liberty is given to the applicant to approach the appropriate Bench of the Tribunal for redressal of his grievances. No costs.


Member-J

/Neelam/